

ITEM NO.20

COURT NO.8

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) No.19767/2025

[Arising out of impugned final judgment and order dated 01-07-2025 in CMAPPL No. 26455/2025 passed by the High Court of Delhi at New Delhi]

LIFESTYLE EQUITIES C.V. &amp; ANR.

Petitioner(s)

VERSUS

AMAZON TECHNOLOGIES INC.

Respondent(s)

(IA No. 169637/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 169638/2025 - INTERVENTION/IMPLEADMENT)

Date : 24-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Gaurav Pachnanda, Sr. Adv.  
Mr. Sidhant Goel, Adv.  
Mr. Mohit Goel, Adv.  
Ms. Garima Bajaj, AOR  
Mr. Dipankar Mishra, Adv.  
Ms. Karmanya Dev Sharma, Adv.  
Mr. Udbhav Gady, Adv.

For Respondent(s) :

Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Neeraj Kishan Kaul, Sr. Adv.  
Mr. Arvind Nigam, Sr. Adv.  
Mr. Saikrishna Rajagopal, Adv.  
Mr. Sidharth Chopra, Adv.  
Ms. Sneha Jain, Adv.  
Mr. Aavishkar Singhvi, Adv.  
Mr. Devvrat Joshi, Adv.  
Mr. Angad S Makkar, Adv.  
Ms. Priyansha Sharma, Adv.  
Ms. Ira Mahajan, Adv.  
Mr. Agnish Aditya, Adv.  
Mr. Vivek Kumar Singh, Adv.  
Ms. Swikriti Singhania, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Exemption Application is allowed.
2. Heard Mr. Mukul Rohatgi and Mr. Gaurav Pachnanda, the learned Senior counsel appearing for the petitioners and Dr. Abhishek Manu Singhvi, Mr. Neeraj Kishan Kaul and Mr. Arvind Nigam, the learned Senior counsel appearing for the respondent.
3. We are of the view that there is no good reason for us to interfere with the impugned Judgment and Order passed by the High Court.
4. The Special Leave Petition is, accordingly, dismissed.
5. In view of the dismissal of the Special Leave Petition, no orders are required to be passed on the application for intervention/impleadment and the same stands disposed of.
6. However, reasons to follow by a separate Order.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)